

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27630 OF 2024

Between:

1. Naila Urooj, D/o. Mohammed Feroz , Aged about 19 Years, Occ. student R/o 1-22-012, Flat No. 404, Diana Apartment, New Bowenpally, Hyderabad, Telangana.
2. Areebah Khan, D/o. Moahmmed Asmathullah Aged about 20 years, Occ. student R/o. 18-13-8/LC/21, Link City Colony, Bandlaguda, Hyderabad, Telangana.
3. Zubayr Mohammed Zia, S/o. Mohammed Zia Uddin, Aged about 19 Years, Occ. student R/o. 20-7-500, Fateh Darwaza, Charminar, Bandlaguda, Hyderabad, Telangana.
4. Shahreen Fatima, D/o MD. Jahangir Adil, Aged about 19 years, Occ. student R/o. 16-2-45/F, Akbar Bagh, Amberpet, Hyderabad, Telanagana.
5. Abhishek Arepogu, S/o. Abraham Arepogu, Aged about 19 years, Occ. student R/o. Praneetha Apartment, Tarnaka, Hyderabad, Telanagana.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Services Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order, or direction more particularly one in the nature of Writ of Mandamus to a. Declare G.O.Ms No 114 and Amended G.O.Ms. No. 33 Rule 3(a) as unconstitutional and in violation of Articles 14, 19 and 21 of the Constitution of India and orders of this Honourable Court b. declare the petitioner as a Local Candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic Year 2024-2025 under the aegis of KNR University of Health Sciences Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.2 to receive and process the applications of the petitioners for online Registration for MBBS/BDS Course Under Competent Authority Quota 2024-25 under aegis of Respondent No. 2 without insisting Residence Certificate by considering him as a Local Candidate in the Telangana State as per his Rank shown in the merit list, pending disposal of this Writ Petition.

Counsel for the Petitioners: SRI L.RAM SINGH

**Counsel for the Respondent No.1: SRI A.SUDARSHAN REDDY,
ADVOCATE GENERAL**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No. 27630 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L. Ram Singh, learned counsel appears for the petitioners.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioners *inter alia* assail the validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, as amended *vide* G.O.Ms.No.33, Health, Medical & Family Welfare (C1) Department, dated 19.07.2024, and pray for a direction to the respondent University to treat them as local candidates for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further

submitted that the issue with regard to validity of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioners to take recourse to such remedy as may be available to them in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- V. KAVITHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Services Department, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

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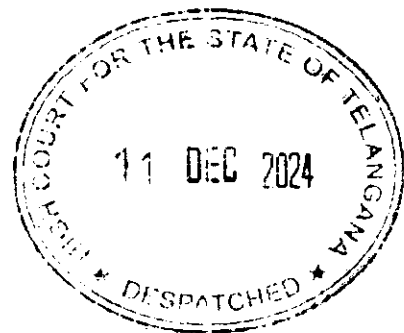
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HIGH COURT

DATED:18/11/2024

ORDER

WP.No.27630 of 2024



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

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2/2/24.